



Speed Post

No 1/12/2014-VS (CRS)

भारत सरकार

GOVERNMENT OF INDIA

गृह मंत्रालय /

MINISTRY OF HOME AFFAIRS

भारत के महारजिस्ट्रार का कार्यालय

जीवनांक प्रभाग, पश्चिमी खण्ड-1, रामकृष्ण पुरम्, नई दिल्ली - 110066

OFFICE OF THE REGISTRAR GENERAL, INDIA

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Dated: 21 -07-2015

To,

All Chief Registrar of births and deaths

Sub: Honb'le Supreme Court Judgment regarding registration of birth of a child in case of single parent / unwed mother.

Sir,

Your attention is invited to the recent Judgment of Honb'le Supreme Court of India delivered on 6th July, 2015 in respect of ABC (Appellant ) versus the State (NCT of Delhi) , Civil Appeal No... 2015 arising out of SLP (civil) No. 28367of 2011. This appeal is directed against the High Court, Delhi Judgment dated 08-08-2011. The said appeal was filed under Section 7 of the Guardians and Wards Act, 1890.

2. The Honb'le Supreme Court in its Judgment stated that: "If a single parent/unwed mother apply for the issuance of a Birth Certificate for a child born from her womb, the Authorities concerned may only require her to furnish an affidavit to this effect, and must thereupon issue the Birth Certificate, unless there is a Court direction to the contrary". The court also directed that no citizen suffers any inconvenience or disadvantage merely because the parents fail or neglect to register the birth.

3. Taking into consideration the above direction, you are requested to issue the necessary direction to the concerned registration functionaries for strict compliance of above direction and ensure that no one is denied birth registration of a child of



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a single parent / unwed mother. In such cases, the name of single parent will be written in the birth record and name of other parent will be left blank. For registration of such cases, the requisite documents as suggested by the Honb'le court should be retained as permanent record. This office may be apprised about the action taken in this regard.

Yours faithfully



(P.A. Mini)  
Deputy Registrar General (CRS)



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